



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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July 07, 2023

Directions under Section 35A read with Section 56 of the Banking Regulation Act, 1949 – Sri Sharada Mahila Co-operative Bank Limited, Tumkur, Karnataka – Extension of period

The Reserve Bank of India issued Directions to Sri Sharada Mahila Co-operative Bank Limited, Tumkur, Karnataka under Section 35A read with Section 56 of the Banking Regulation Act, 1949 vide Directive BLR.DOS.SSMS.No.S530/13-04-179/2022-23 dated July 07, 2022.

2. The Reserve Bank of India is satisfied that in the public interest, it is necessary to extend the period of operation of the Directive BLR.DOS.SSMS.No.S530/13-04-179/2022-23 dated July 07, 2022 issued to Sri Sharada Mahila Co-operative Bank Limited, Tumkur, Karnataka. Accordingly, the Reserve Bank of India, in exercise of powers vested in it under sub-section (1) of Section 35A read with Section 56 of the Banking Regulation Act, 1949, hereby directs that the Directive BLR.DOS.SSMS.No.S530/13-04-179/2022-23 dated July 07, 2022, issued to Sri Sharada Mahila Co-operative Bank Limited, Tumkur, Karnataka, shall continue to apply to the bank for a further period of three months from July 09, 2023 to October 08, 2023 subject to review.

3. Other terms and conditions of the Directive under reference as modified from time to time, shall remain unchanged.

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(Yogesh Dayal)
Chief General Manager